

3

O.A.NO.778 OF 2006

ORDER DATED 20.11.06

Heard Mr.C.Padhi,Ld.Counsel for the Applicant and Mr.U.B.Mohapatra,Ld.Sr.Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

2. The Applicant ^aretired Senior Accountant has approached this Tribunal ^{1/2}praying for a direction to the Respondents for the release of gratuity admissible to the Applicant. But he has not yet placed the matter before the appropriate authorities for disposal and has come to this Tribunal.

3. In view of the above, without expressing any opinion on the merit of this case, it is directed that the Respondents to decide on the claim for gratuity, if the Applicant prefers any application before them, within two months on receipt of the same.

4. With the above, this O.A. is disposed of.

5. Copies of this order along with O.A. be sent to the Respondents and free copies of this order be given to the Counsel for both the parties.

13/3/06
MEMBER(ADMN.)